

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 29 of 2021 (SZ)

1. Ramkumar,
S/o Murugan,
Meliruppu Village,
Panruti Taluk,
Cuddalore District.

..... Petitioners

-Vs-

1. The District Collector,
Cuddalore District,
Cuddalore.
2. The Commissioner
Geology and Mining
Guindy
Chennai
3. The Assistant Director,
Geology and Mining,
Cuddalore.
4. The Revenue Divisional Officer
Cuddalore.
5. The Thasildar,
Panruti Taluk,
Cuddalore District.
6. Deputy Superintendent of Police
Panruti Zone
Cuddalore District
7. The Inspector of Police
Kadambaliyur Police Station
Panruti Taluk
Cuddalore District.
8. The District Environment Engineer
Tamil Nadu Pollution Control Board
Sipcot Industries Complex
Kudikadu, Cuddalore District.
9. R.Krishnamoorthy
S/o Rajakannu
Meliruppu Village
Panruti Taluk
Cuddalore District.

....Respondents


**TAHSILDAR
PANRUTI**

Statement filed by the 5th respondent.

I, R.Prakash, S/o. Radhakrishnan aged about 36 years, working as Tahsildar, Panruti Taluk in Cuddalore District do solemnly affirm and sincerely state as follows:-

1) I submit that I am the 5th respondent herein and I am well aware of the facts of the case from the available records.

2) It is submitted that the Hon'ble National Green Tribunal Southern Zone, Chennai, in its direction in O. A. No. 29/2021 dated 23.09.2021 has directed this respondent to file his independent statement within a period of two weeks. In compliance with the direction of the Hon'ble National Green Tribunal Southern Zone, Chennai, I am filing my individual statement as follows:

- a. It is respectfully submitted that Pertaining to the Original Application No. 29 of 2021 (SZ) filed before the Hon'ble National Green Tribunal Southern Zone, Chennai, by Mr. Ramkumar S-o Murugan, Meliruppu Village, Panruti Taluk, Cuddalore District, praying this Hon'ble Green Tribunal to pass an order directing the respondensts 1 to 8 to initiate action against the 9th respondent Mr. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti, this Hon'ble Green Tribunal has directed in its order dated 05.02.2021 to appoint a Joint Committee comprising of (i) the District Collector, Cuddalore District or a Senior Officer not below the rank of Assistant Collector or a Sub Divisional Magistrate as deputed by him, (ii) Assistant Director, Geology and Mining, Cuddalore District, iii) a Senior Officer from the Tamil Nadu Pollution Control Board as deputed by its Chairman to inspect the area in question and submit a factual as well as action taken report, if any violation of conditions imposed, whether there is any excess mining was done more than the permitted quantity, if any violation committed including recovery of penalty and royalty as provided under the respective mining Rules, apart from imposing environmental compensation for the loss caused to the environment whether there was any damage caused to the property of the applicant on account any alleged violation said to have been committed by the 9th respondent and whether there is any violation of any specific or general conditions given in the mining lease regarding its implementation and closure etc, as well. is found. In addition, this Hon'ble Green Tribunal also directed the Committee to submit the report to this Tribunal on or before 24.03.2021.


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3) It is respectfully submitted that in accordance with the above direction given by the Hon'ble Green Tribunal in its order dated 05 February 2021, along with the committee comprising of the Revenue Divisional Officer, Cuddalore, Assistant Director, Geology and Mining, Cuddalore and the District Engineer, Tamil Nadu Pollution Control Board, Cuddalore District, I inspected the abovesaid quarry in question and submitted the report to Revenue Divisional Officer, Cuddalore vide letter No. A2/488/2021, Dated: 03.03.2021 and Submitted the violations found as follows:

- (i) Thiru Krishnamoorthy S/o Rajakannu, Meliruppu Village, Panruti Taluk, was given permission to a gravel quarry in S.F.No. 78/3A (1.38.00 Hectares) located in Semmedu Village, Panruti Taluk vide District Collector Proceedings Na.ka. 888/Mines/2016 for a period of two years (05.04.2018 to 04.04.2020) with the condition to dig only two meters depth to quarry 17056 cubic meters of gravel as per mining plan.
- (ii) But the lessee did not follow the condition mentioned in the District Collector's Proceedings. He did not maintain the safety distance of 7.5 m from the adjacent patta lands in all direction except west direction. The Lessee, 9th respondent herein this case, has quarried to a depth of 4.5 Meters instead of permitted 2 meters as per the District Collector's Order. It has also been found during inspection that $104 \text{ m} * 82 \text{ m} * 4.5 \text{ m} = 38326$ Cubic meters Gravel was quarried i.e. the lessee has quarried 21320 cubic meters of gravel more than the permitted quantity.
- (iii) As the above violations are found during my inspection along with the Committee, I submitted the report letter No. A2/488/2021, Dated: 03.03.2021 to Revenue Divisional Officer, Cuddalore for further action.

Hence as directed by the Hon'ble Green Tribunal, I, the 5th Respondent, inspected the quarry operated by Mr. R.Krishnamoorthy S/o Rajakannu, Meliruppu Village Panruti and found the above violation and submitted the report letter No. A2/488/2021, Dated: 03.03.2021 to Revenue Divisional Officer Cuddalore to take further action.


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Therefore it is most respectfully prayed that the Hon'ble High Court may be pleased to consider the submission/report and pass such other orders as Hon'ble Court may deem fit based on the circumstances of the case and thus render justice.

Solemnly affirmed at

..... on this day.....

October 2021 and signed his

Name in my presence.


TAHSILDAR
PANRUTI

BEFORE ME